

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA NO. 248 OF 2025**

**IN THE MATTER OF:**

**AMIT MADDHESHIYA**

**...APPLICANT**

**VS**

**UTTAR PRADESH POLLUTION  
CONTROL BOARD & Ors.**

**...RESPONDENTS**

**INDEX**

<b>S. No.</b>	<b>PARTICULARS</b>	<b>Pg No.</b>
1	Rejoinder on Behalf of the Applicant	1-28
2	<b><u>ANNEXURE R-1:</u></b> A copy of the Representation dated 02.03.2026 along with GPS photographs	29-36
3	<b><u>ANNEXURE R-2:</u></b> A copy of the representation made by Applicant to the Respondents	37-50

**FILED THROUGH**

*Shashank Rai*

AJAI KUMAR SRIVASTAVA, SHASHANK RAI, OM PRAKASH SAPRA,  
ANUSHI AGRAWAL, RAVI AGGARWAL  
**(COUNSELS FOR PETITIONER)**

A-757, Tulsi Marg, Sector-19 Noida , UP - 201301

**MOBILE:** +91 9643680750

**EMAIL:** [chambersofshashankrai@gmail.com](mailto:chambersofshashankrai@gmail.com)

**Place: New Delhi**

**Dated: 06.03.2026**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA NO. 248 OF 2025**

**IN THE MATTER OF:**

**AMIT MADDHESHIYA**

**...APPLICANT**

**VS**

**UTTAR PRADESH POLLUTION  
CONTROL BOARD & Ors.**

**...RESPONDENTS**

**Rejoinder to the Reply Affidavit on behalf of, District  
Magistrate, Respondent No. 2 and Central Pollution Control  
Board, Respondent No 6 IN 248/2026**

**TO,**

THE HON'BLE CHAIRMAN AND HIS COMPANION MEMBERS OF  
THE HON'BLE TRIBUNAL

**MOST RESPECTFULLY SHOWETH:**

I. I. Amit Maddheshiya S/o Sh. Kailash Maddheshiya, aged 30 years, R/o Ward No. 2, Punjab Mill Road, Ramkola, Kushinagar, UP-274305, presently at Delhi, do hereby on solenin affirmation state as under:-

1. That I am the Applicant in the above captioned matter and am well conversant with the facts and details of the same, hence am competent to swear this affidavit.
2. That I have gone through the replies/affidavits filed on behalf of Respondent No. 2 (District Magistrate, Kushinagar) and Respondent No. 6 (Central Pollution Control Board – CPCB), and I by way of this Rejoinder Affidavit, seeks to traverse the incorrect, evasive and misleading averments contained therein and to place before this Hon'ble Tribunal the correct factual and legal position.
3. That save and except what is expressly admitted herein, all statements, submissions, explanations and denials in the Reply Affidavit of the Respondents are specifically and unequivocally denied as false, self-serving and contrary to the factual matrix emerging from the material placed on record by the Applicant.

**PRELIMINARY SUBMISSIONS**

4. That at the outset, the Applicant submits that the present Original Application raises issues of continuous and ongoing environmental harm arising from the illegal operation of brick kilns without mandatory statutory consents and in violation of binding siting norms and closure orders. The matter is not confined to a past or isolated breach, but concerns a sustained pattern of illegality that directly impacts public health, agricultural productivity and local ecology.
5. The Applicant further submits that the burden of establishing effective closure and compliance squarely lies on the Respondent authorities and the brick kiln operators once it is admitted or evidenced that: the units have been operating in the past; and the statutory consents (CTE/CTO, EC, groundwater permissions) are either absent or have been violated. In such circumstances, mere reliance on a single monsoon-season inspection, without contemporaneous

records of dismantling, sealing, disconnection of utilities or prosecution, is legally insufficient to discharge this burden.

6. That it is respectfully pointed out that the inspection and verification exercise has been structured in a manner that is inherently incapable of revealing the true extent of violations. Inspections have been undertaken during mid-June to mid-October, i.e., the monsoon season when brick kilns customarily close operations on their own due to rains and unsuitable conditions for drying bricks. Conducting inspections only in this window, and then recording that units were “non-functional”, creates a misleading picture of compliance, while the same units resume operations before and after the monsoon.

7. That the Applicant submits that inspections so conducted are practically void or frivolous for the following reasons First, inspections were deliberately timed in the monsoon months when, as a matter of common knowledge within the administration itself, brick kilns generally remain non-operational due to seasonal and practical constraints;

recording them as “closed” during this period does not, therefore, evidence compliance during the active operating season. Secondly, numerous kilns shown as “closed” have, in practice, resumed full operations almost immediately after inspection demonstrating that closure orders are not being enforced on the ground.

8. That whereas the contemporaneous record especially the GPS photographs of the sites in question incontrovertibly establishes pervasive and continuing non-compliance on the ground and a concerted effort to construct a façade of compliance through belated, paper-based exercises which bear little or no correlation to the actual status of brick kiln operations in District Deoria. A copy of the said photographs is attached herewith as a part of **ANNEXURE R-1**
9. That the Applicant reiterates that compliance is only on paper; on ground, the Respondent brick kilns operate with impunity, using prohibited fuels, extracting soil and groundwater illegally, and violating siting and technology norms, in complete disregard of the UP Brick Kiln (Siting

Criteria for Establishment) Rules, 2012 and the amended Environment (Protection) Rules, 1986 (as notified on 22.02.2022, 15.12.2023 and 22.01.2025).

10. That it is respectfully submitted that the Applicant has addressed detailed representations dated 02.03.2026 to the District Magistrate, Kushinagar, Member Secretary, CPCB, and other concerned authorities, pointing out continuing illegal operation of the very brick kilns which are the subject matter of this OA. In the said representations, it has been specifically pointed out that out of the 9 party brick kilns, 8 units were stated by UPPCB/DM to have been subjected to closure orders, while one unit was only issued a show-cause notice; however, despite this, most of these brick kilns have either restarted full-fledged firing ("*fukai*") or are in the process of resuming operations. It has also been pointed out in another representation that even in respect of 4 kilns where consent to operate (CTO) was stated to be cancelled, the CTO entries continue to be shown as valid on the UPPCB OCMMS portal, thereby giving a false impression of

continuing consent and undermining enforcement. A copy of the said representations is attached herewith as **ANNEXURE R-1** and **ANNEXURE R-2**

11. That the Applicant's representations list, inter alia, the following units whose CTO had been cancelled/closure orders recommended, but have resumed operation on ground: M/s Jai Ambey Ent Udyog, M/s Ravindra Pratap Singh BKO, M/s Shri Ram Singh HUF and M/s Maa Vindhya wasini Ent Udyog. The Applicant had specifically requested that these CTOs be deleted from the OCMMS portal and that closure orders be issued/implemented against all four units, including M/s Ravindra Pratap Singh BKO which has only been issued a show-cause notice so far despite being found non-compliant. The Applicant has annexed fresh geo-tagged GPS photographs, dated February–March 2026, clearly showing that several of the party brick kilns are presently operational despite closure orders and the assurances given by the Joint Committee to this Hon'ble Tribunal

12. That the Applicant further submits the Joint Committee/DM report itself records that during the site inspection all nine party kilns were found “non-operational due to the end of the firing season 2024–2025” and also notes that CTOs were not in place for five kilns and remaining four were not complying with environmental norms, yet subsequent action by UPPCB has been confined only to partial closure orders. The continuation of CTO entries on the OCMMS portal and the resumption of firing in 2026, despite such closure orders and despite the Committee’s assurance to this Hon’ble Tribunal that operation would not be permitted, clearly demonstrate that enforcement by the Respondents is illusory and that the violations are both continuing and aggravated. However these representations have neither been substantively responded to nor acted upon till date and have, in effect, fallen on deaf ears, thereby demonstrating a continued pattern of apathy and non-enforcement on the part of the Respondents.

13. That it is also respectfully submitted that, given the nature of the violation and the precautionary principle and polluter pays principle embedded in environmental jurisprudence, the standard of scrutiny must be strict. Where there is credible material showing illegal operation and environmental harm, any ambiguity or doubt arising from incomplete or poorly timed inspections must operate against the violators and the defaulting authorities, not against the affected public or the environment.
14. That the brick kilns are blatantly violating environmental requirements on multiple, simultaneous counts. They are operating without any groundwater NOC for exploitation, have no high boundary walls enclosing the premises, lack mandatory signboards, and do not maintain the statutory air-quality monitoring registers. Basic foundational records such as the date of establishment, date of commencement, contemporaneous inspection reports, and renewal-fee details are neither available nor furnished despite repeated demands, indicating deliberate non-maintenance.

15. That the cumulative effect of the above facts is that the mandate of this Hon'ble Tribunal in OA No. 248/2025 has not merely been neglected but has been reduced to a set of paper formalities, thereby seriously undermining the sanctity of this Hon'ble Tribunal's orders and the rule of law in the environmental regulatory sphere. The Applicant, therefore, humbly prays for a rigorous, independent and season-appropriate verification mechanism, with accountability fixed for wilful non-compliance, so that the orders of this Hon'ble Tribunal are not rendered nugatory.
16. The Applicant seeks liberty to produce additional documents/averments after the other parties file their reply.

**PARAWISE RESPONSE TO THE REPLY AFFIDAVIT OF THE  
RESPONDENT NO. 2 (DISTRICT MAGISTRATE,  
KUSHINAGAR)**

17. The contents of the para 1-4 regarding the Respondent's designation and competence are a matter of record and warrant ed no reply from the Applicant

18. That with respect to Paras 5 they reproduces the Hon'ble Tribunal's order dated 21.05.2025 and is a matter of record
19. That the contents of para 6 are matter of record.
20. That with respect to contents of para 7 the Applicant admits that this Hon'ble Tribunal, by order dated 21.05.2025, constituted a Joint Committee with the District Magistrate, Kushinagar as the nodal agency, alongside MoEF&CC (RO Lucknow), CPCB and UPPCB. The Applicant, however, submits that the DM's role as nodal officer heightens, rather than reduces, his accountability for the quality and timing of inspections and the follow-up enforcement.
21. That the Applicant respectfully submits that the said inspection is wholly inadequate, misleading and deliberately timed to coincide with the monsoon period when brick kilns habitually remain closed on their own; this fact is acknowledged even in the joint committee report, where it records that all nine party brick kilns were found "non-operational due to the end of the firing season

2024–2025”, and notes their CTE/CTO status and mining-fee status. The inspection dated June 2025 is during this known seasonal closure and therefore cannot be relied upon as proof of compliance or actual closure pursuant to law; at best, it only evidences that, like all kilns in the region, these kilns were temporarily shut due to climatic and operational reasons inherent in brick-making. In fact the presence of stock of bricks in the godowns and within the perimeter of the brick kilns shows that these kilns have continued to operate illegally year after year, factum of which would stand proved beyond doubt once Taxation and Mining Departments are directed to produce their records pertaining to the kilns in question

22. That with respect to the contents of para 8 Respondent No. 2 records that all nine party brick kilns were found “non-operational due to the end of the firing season 2024–2025”, and notes their CTE/CTO status and mining-fee status. The Applicant humbly submits that, The Joint Committee report itself acknowledges that seasonal

non-operation in late June does not equate to compliance with closure orders, nor does it establish that the kilns did not operate illegally during the 2024–25 season or that they will not restart illegally in 2025–26 and 2026–27.

23. That the DM's report significantly downplays ongoing violations by attributing the status simply to "end of firing season" instead of verifying and recording whether closure orders were actually enforced, electricity disconnected, fuel removed, chimneys sealed, etc. Further the subsequent GPS-tagged evidence from February–March 2026, showing active firing at several of these sites, demonstrates that the "non-operational" status was transient and seasonal and that Respondent No. 2's reliance on that status to claim compliance is misplaced.

24. That it is further pertinent to note that the inspection report also acknowledges that four of the nine party brick kilns – M/s Jai Ambey Ent Udyog, M/s Ravindra Pratap Singh BKO, M/s Shri Ram Singh HUF, and M/s Maa Vindhya wasini Ent Udyog – had been granted CTO, in violation of the siting

criteria and other norms, and that action was “recommended”: closure orders issued for three, and only a show-cause notice issued for M/s Ravindra Pratap Singh BKO.

25. That the report further acknowledges that these kilns are sited within prohibited distances from habitations and institutions under the 2012 Siting Rules. Despite this, only partial action has been taken, and even for those with closure orders, the CTO continues to appear as valid on the OCMMS portal, contrary to the recommendations and contrary to the claimed cancellation. For instance, M/s Ravindra Pratap Singh BKO, which was found non-compliant, has still not been subjected to a closure order; instead, it enjoys both an operative CTO and only a show-cause, allowing it to continue operating de facto.

26. That these contradictions, already flagged in the Applicant’s representations of March 2026, have not been rectified by Respondent No. 2, and no explanation is offered

in his affidavit as to why cancelled CTOs continue on OCMMS or why a closure order has not been issued.

27. That Respondent No. 2 relies on the issuance of closure orders against some of the kilns (such as M/s Jai Ambey Ent Udyog and M/s Shri Ram Singh HUF), reproducing communications of UPPCB that direct immediate stoppage of operation and withdrawal of mining permission and local licences. Though it is not disputed that closure orders have been "issued"; however, the Applicant specifically disputes their implementation, and states that there is no material from the **DM showing that electricity supply has been permanently disconnected, that chimneys have been sealed/dismantled, or that police and revenue personnel have been deployed to physically prevent re-start**. Therefore mere reliance on the existence of closure orders, are misleading to the extent they imply compliance on ground. The Applicant asserts that compliance is purely on paper and that Respondent No. 2 has failed to secure actual closure.

28. That the Respondent's assurance to this Hon'ble Tribunal that the party brick kilns will not be allowed to operate in violation of law and that closure directions will be enforced; however, the Applicant submits that these assurances stand falsified by subsequent events, inasmuch as the Applicant's detailed representations to the District Magistrate and the concerned pollution control authorities in March 2026 specifically point out that most of the party kilns have already resumed firing ("fukai") despite subsisting closure orders and the earlier assurances given to this Hon'ble Tribunal, the contemporaneous GPS-tagged photographs annexed with the said representations clearly demonstrate current operation of several such brick kilns on the ground, and the CTO entries of kilns whose consents are stated to have been cancelled or in respect of which closure orders have been issued continue to remain live and visible on the OCMMS portal, thereby signalling administrative acquiescence and facilitation rather than genuine enforcement; in these circumstances, the assurances

contained in the reply cannot be accepted at face value and the Applicant most respectfully prays that this Hon'ble Tribunal may treat them as unfulfilled undertakings warranting issuance of strict supervisory directions and, if considered appropriate, fixation of personal accountability upon the concerned officers.

29. That the Applicant further submits that once it stands admitted on record that the concerned brick kilns are in violation of the siting criteria, consent conditions and other applicable environmental norms, the mere issuance of a show-cause notice in respect of any such unit is wholly inadequate, and that in such circumstances nothing short of a categorical closure order under the Air (Prevention and Control of Pollution) Act, 1981 and allied laws is warranted; any lesser action effectively allows a non-compliant kiln to continue operations under the protective cover of an existing CTO and defeats the very purpose of the regulatory framework and the directions of this Hon'ble Tribunal.

30. That in ***Shailesh Singh v. State of Uttar Pradesh, NGT Principal Bench, OA No.77/2019***, this Hon'ble Tribunal held that despite existence of consent, inspection revealed violations of siting norms and pollution safeguards, warranting regulatory action. The Tribunal observed that: "The mere existence of consent to operate does not absolve the unit from complying with environmental safeguards... violations revealed during inspection cannot be ignored."
31. The said judgment further reinforces that once this Hon'ble Tribunal orders spot inspection, failure to carry it out renders the order liable to enforcement under Section 25 of the NGT Act, 2010, as continued operation without verification permits illegality to subsist.

**PARAWISE RESPONSE TO THE REPLY AFFIDAVIT OF THE  
RESPONDENT NO. 6 (CENTRAL POLLUTION CONTROL  
BOARD)**

32. That the contents of the para 1, recording that this Hon'ble Tribunal by order dated 21.05.2025 sought a reply from CPCB in OA No. 248/2025, is a matter of record and needs no dispute. It is submitted, however, that the limited stance now taken by CPCB does not fully reflect its role in guiding and supervising State Pollution Control Boards (SPCBs) in matters involving systemic non-compliance by a class of polluting industries like brick kilns.

33. That Para 2 are precisely the factual and legal grievances brought in the OA, and CPCB does warrant no reply.

34. That the contents of the para 4 describing CPCB's constitution under the Water Act and its functions under the Water Act, Air Act and Environment (Protection) Act, is a matter of record. The Applicant emphasises that these very functions—including coordination with and guidance to

SPCBs—require CPCB to ensure that directions of this Hon'ble Tribunal and central notifications on brick kilns are meaningfully implemented by UPPCB, especially when specific instances of non-compliance are brought to its notice in this OA.

35. That the contents of the para 5 records that SPCBs/PCCs are empowered to implement the Water and Air Acts in their territorial jurisdiction. The Applicant does respectfully submits that CPCB cannot use this as a shield to limit its role to mere correspondence when there is clear evidence that UPPCB is not effectively enforcing central standards and NGT directions against thousands of brick kilns, including the six units in question.

36. That the contents of the para 6 and 7 recite the MoEF&CC Notification dated 22.02.2022 prescribing PM standards, conversion to zig-zag/vertical shaft/Piped Natural Gas, approved fuels, and various siting criteria, as well as the U.P. Brick Kilns (Siting Criteria for Establishment) Rules, 2012. The Applicant fully relies on these norms, and submits that

CPCB's own summary of them only strengthens the case that the Respondent kilns—located near habitation and agricultural land and operating without CTE/CTO—are in clear breach of both central standards and state siting rules.

37. That the contents of the para 8 states that brick kilns should comply with the MoEF&CC notification and the U.P. Brick Kiln Rules, 2012. The Applicant points out that this is exactly the relief sought in the OA; what is missing from CPCB's reply is any assessment or comment on the fact that, on the Applicant's unrebutted material, the six Respondent kilns are not complying with either the technology/fuel requirements under the central notification or the siting requirements under the 2012 Rules.

38. That the contents of the para 9 acknowledges that brick kilns should operate only after obtaining prior CTE and CTO from the concerned SPCB/PCC and must comply with the conditions therein. This statement directly aligns with the Applicant's RTI-based case that the present kilns have no such consents; yet CPCB's reply does not address this

admitted non-compliance or suggest any remedial or supervisory action from its side in view of UPPCB's inaction.

39. That in para 10, Respondent No. 6 states that in compliance with the Tribunal's order, a Joint Committee comprising RO MoEF&CC, CPCB representative, Member Secretary UPPCB and District Magistrate, Kushinagar, carried out joint inspections during 23–24 June 2025. The Applicant reiterates that the timing of this inspection (late June) coincides with the onset of the monsoon period, when brick kilns routinely suspend firing due to rains, moisture and market conditions. Conducting inspection in this period almost guarantees that many kilns will appear closed, even though they operate intensively from October/November to May. Such inspection cannot be treated as representative of "compliance" or as proof that closure orders are implemented. It, at best, reflects the natural seasonal closure and not lawful enforcement.

40. The Applicant asserts that the Respondents knowingly chose this inspection window, fully aware of the seasonal

cycle of brick kilns, to generate a benign report and avoid recording violation of closure orders and continued operation without consent in the active season. This amounts to a deliberate attempt to under-report breaches and frustrate the object of the Tribunal's directions.

41. That in para 11, the Respondents state that the Joint Committee report will be submitted by the Nodal Agency i.e. the District Magistrate, Kushinagar. The Applicant submits that merely shifting the burden to the DM does not absolve CPCB of responsibility; CPCB is part of the Joint Committee and must own the findings or, if necessary, place its dissent or additional technical observations on record.
42. That the contents of Para 12-13 warrant no specific reply from the Applicant
43. That in this factual background, the Applicant respectfully submits that the Reply Affidavit of Respondents does not demonstrate inadvertent delay or partial compliance but, on the contrary, exposes a pattern of wilful and systemic non-compliance: closure orders timed and recorded in the

monsoon when kilns are anyway dormant; near-instantaneous resumption of operations thereafter; re-emergence of the same units under changed names; inconsistent figures of kilns and consents; static, recycled lists; non-response to specific representations; lack of follow-ups/coordination with District Magistrate/GST Department/Mining Department to ensure effective compliance of its closure orders and conscious inaction by all concerned authorities despite being fully seised of the magnitude of illegality.

### **PRAYER**

In view of the aforesaid facts and circumstances, it is humbly prayed that Honourable Tribunal may graciously be pleased to:

- a. Hold that the Respondents have not complied in substance with the order dated 21.05.2025 in OA 248/2025 and that the Reply Affidavit does not establish genuine, ground-level compliance; and
- b. Direct Respondent No. 2, District Magistrate, in coordination with the UPPCB(Respondent No.1), Kushinagar and with oversight of CPCB, to ensure immediate and effective closure of all six brick kilns named in OA No. 248/2025,

disconnection of electricity supply, demolition of chimney, and ensure to prevent their operation during the brick-making season 2025–2026 and thereafter until full legal compliance is achieved.

- c. Direct a time-bound, independent joint inspection of all brick kilns in District Deoria (with participation of CPCB), during the active operating season, with a detailed, site-wise report on legal status, consents, EC, groundwater NOC and actual compliance; and
- d. Direct the Respondents to file complete original and digital records (including OCMS/OCMMS data, inspection/closure/sealing records, photographs and inter-departmental correspondence) for all Respondent kilns and to explain the discrepancies in numbers, names and operational status;
- e. Assess and undertake measures to impose appropriate environmental compensation on each of the six brick kilns for the entire period of their illegal establishment and operation without consent and in violation of siting norms, and to ensure recovery of such amounts as arrears of land revenue within a time-bound schedule, with a compliance report filed before this Hon'ble Tribunal.
- f. Consider initiating appropriate proceedings for wilful non-compliance and misrepresentation, and fix personal

liability of the concerned officers of the UPPCB, District Administration, Minor Irrigation and other departments found responsible, including by directing suitable departmental action and, where warranted, prosecution; and

g. Pass any other order(s) as this Hon'ble Tribunal may deem fit in the interest of justice, public health, and environmental protection.



**APPLICANT**

**FILED THROUGH**



AJAI KUMAR SRIVASTAVA, SHASHANK RAI, OM PRAKASH SAPRA,  
ANUSHI AGRAWAL, RAVI AGGARWAL

**(COUNSELS FOR PETITIONER)**

A-757, Tulsi Marg, Sector-19 Noida , UP - 201301

**MOBILE:** +91 9643680750

**EMAIL:** [chambersofshashankrai@gmail.com](mailto:chambersofshashankrai@gmail.com)

**Place: New Delhi**

**Dated: 06.03.2026**

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI  
OA NO. 248 OF 2025**

**IN THE MATTER OF:**

**AMIT MADDHESHIYA**

**...APPLICANT**

**VS**

**UTTAR PRADESH POLLUTION  
CONTROL BOARD & Ors.**

**...RESPONDENTS**

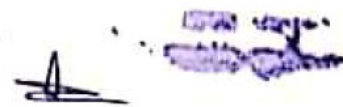
**AFFIDAVIT**

I. Amit Maddheshiya S/o Sh. Kailash Maddheshiya, aged 30 years, R/o Ward No. 2, Punjab Mill Road, Ramkola, Kushinagar, UP-274305, do hereby on solemn affirmation state as under:-

1. That I am the Applicant in the instant Original Application and thus conversant with the facts and circumstances of this case and competent to swear this Affidavit.
2. That I have read the contents of the accompanying Application including the submissions advanced and the Prayers sought.
3. I state that the contents thereof are true and correct to the best of my knowledge and belief.



4. That the Annexures filed along with this Application are true copies of the original.

11.45  
 20  
 शशि कश्य ES.  


*Amey*

**DEPONENT**

**VERIFICATION**

Verified at New Delhi on this 7th day of March 2026 that the contents of the above affidavit are true and correct to the best of my knowledge, no part of it is false and nothing material has been concealed therein.



01  
 11.00

*Amey*

**DEPONENT**

## ANNEXURE R-1

सेवा में,

दिनांक- 02-03-2026

जिलाधिकारी महोदय  
रविन्द्रनगर धुस, पडरौना कुशीनगर  
जनपद- कुशीनगर  
[ईमेल-dmkus@nic.in](mailto:dmkus@nic.in)

1. सदस्य सचिव- केन्द्रीय प्रदुषण नियंत्रण बोर्ड, परिवेश भवन ईस्ट अर्जन नगर दिल्ली, पिन कोड -110032  
ई-मेल- [mscb.cpcb@nic.in](mailto:mscb.cpcb@nic.in)
2. Shri Arvind Kumar, Scientist 'C', CPCB, RD Lucknow.  
ई-मेल- [arvind.cpcb@gov.in](mailto:arvind.cpcb@gov.in)
3. Dr. A. K. Gupta, Scientist 'E', MoEF&CC, RO, Lucknow  
ई-मेल- [roc.z.lko-mef@nic.in](mailto:roc.z.lko-mef@nic.in)
4. सदस्य सचिव- उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड, टी0सी0 12 वी0 विभुतीखण्ड गोमतीनगर लखनऊ पिन कोड-226010  
ई-मेल- [ms@uppcb.in](mailto:ms@uppcb.in)
5. क्षेत्रिय अधिकारी- उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड, आवास विकास कालोनी कुडाघाट गोरखपुर पिन कोड-273008  
ई-मेल- [rogorakhpur@uppcb.in](mailto:rogorakhpur@uppcb.in)

महोदय,

जनपद कुशीनगर में अवैध रूप से संचालित किये जा रहे ईट भट्टों के विरुद्ध माननीय NGT न्यायालय नई दिल्ली में OA number 248/2025 Amit Maddheshiya V/s Uttar Pradesh Pollution Controle Board & ORS का सन्दर्भ ग्रहण करने का कष्ट करें। माननीय NGT न्यायालय के द्वारा पारित आदेश दिनांक 21/05/2025 का संज्ञान लें, जिसमें माननीय NGT न्यायालय द्वारा, आपकी अध्यक्षता में एक कमेटी का गठन किया गया था, जिसमें निम्नलिखित अधिकारियों को सदस्य नामित किया गया था। (i) RO, MoEF&CC, Lucknow (ii) Representative of the Member secretary, CPCB, (iii) Member secretary, UPPCB and (iv) District Magistrate Kushinagar। जिनमें पार्टी बनाये गये अवैध प्रकार से संचालित किये जा रहे 09 ईट भट्टों का स्थलीय जाँच करके, रिपोर्ट माननीय NGT न्यायालय को प्रेषित करने हेतु आदेश दिया गया था। माननीय NGT न्यायालय के उक्त आदेश के क्रम में, आपकी अध्यक्षता में गठित कमेटी ने अपनी रिपोर्ट माननीय NGT न्यायालय को दिनांक 25/09/2025 को प्रेषित कर दिया था। पार्टी बनाये गये 09 ईट भट्टों में से 08 ईट भट्टों को उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत कर दिया गया था, जबकि एक ईट भट्टों को सिर्फ कारण बताओं नोटिस जारी किया गया था।

कमेटी द्वारा जाँच के उपरान्त, उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा जिन 04 ईट भट्टों की सहमति (CTO) को खारिज कर दिया गया था, उनको जारी की गई सहमति (CTO) वर्तमान समय तक UPPCB तथा OCMMS पोर्टल पर प्रदर्शित हो रहा है।

1. M/S Jai Ambey Ent Udyog
2. M/S Ravindra Pratap Singh BKO
3. M/S Shri Ram Singh HUF
4. M/S Maa Vindhya wasini Ent Udyog

जिन 08 ईट भट्टों को उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत कर दिया गया था, उनमें से अधिकतर ईट भट्टों का संचालन पुनः शुरू कर दिया गया है, तथा अन्य ईट भट्टों को भट्टा मालिकों द्वारा संचालित (फुकाई) करने की प्रक्रिया में है। जिन ईट भट्टों ने अपना संचालन पुनः शुरू कर दिया है, मैं उनका GPS Photograph आपकी जानकारी के लिए संलग्न कर रहा हूँ।

आपकी अध्यक्षता में गठित कमेटी ने माननीय NGT न्यायालय को आश्वस्त किया था कि इन ईट भट्टों का संचालन नहीं होने दिया जायेगा, इसके बाद भी इनमें से अधिकतर ईट भट्टों का संचालन (फुकाई) कार्य बन्दी आदेश निर्गत होने के बाद भी शुरू कर दिया गया है।

अतः आपसे निवेदन है कि इन ईट भट्टों के संचालन को तत्काल बन्द कराया जाये तथा इनके विरुद्ध पर्यावरण क्षतिपूर्ति आरोपित किया जाये।

Amit Maddheshiya  
OA Number - 248/2025



**M/s Anil kumar Singh HUF**

Vill- Dinapatti Mainpur

Tehsil- Kasia, Dist- Kushinagar



## M/s Shri Ram Singh HUF

Vill- Singaha, Thana- Kuberasthan

Tehsil- Kasia, Dist- Kushinagar



## M/s Radhe Krishna Enterprises

Vill- Kundwa Urf Dilipnagar,

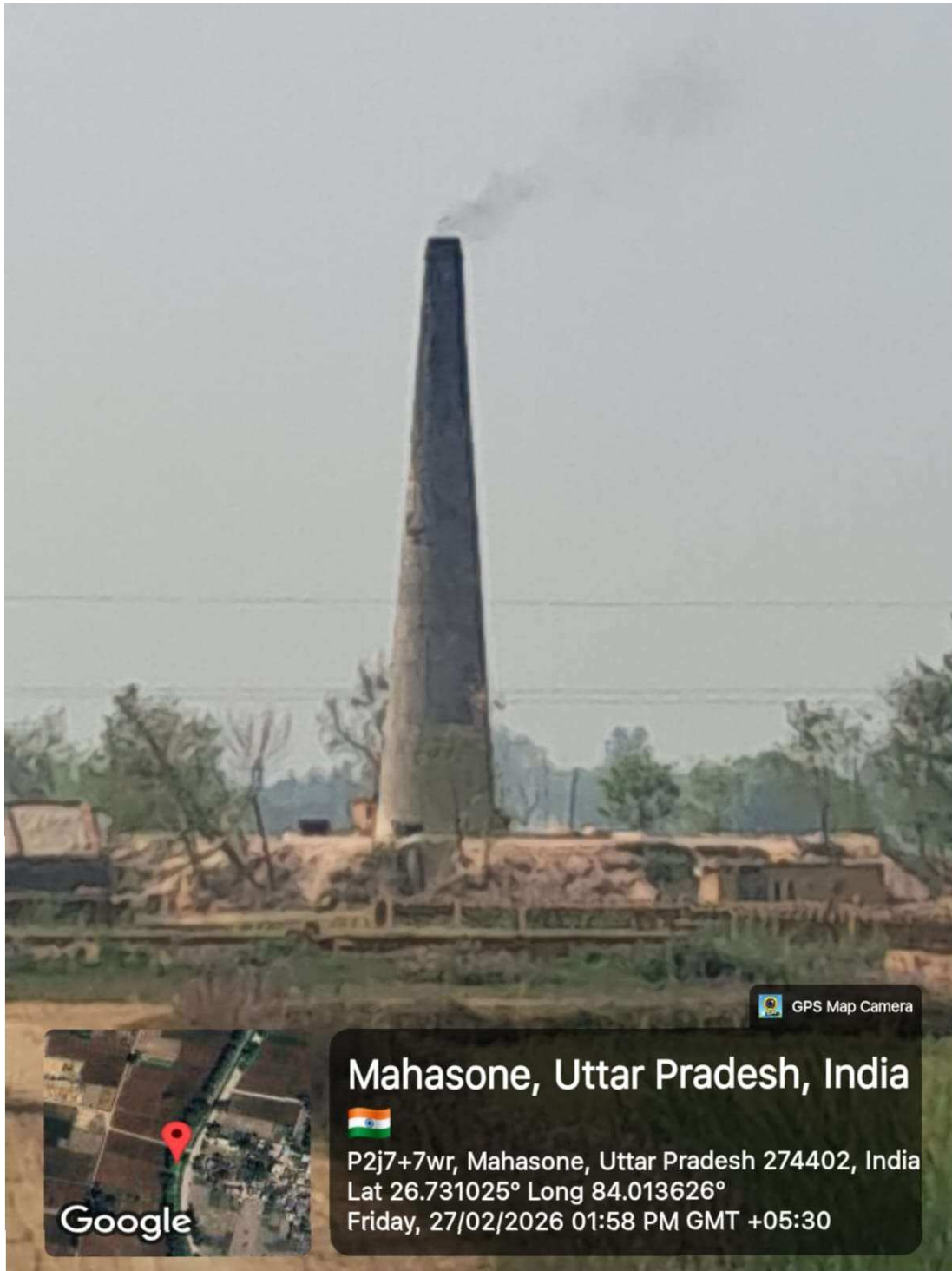
Tehsil- Kasaya, Dist- Kushinagar



## M/s Barister Singh Ent Udhyog

Vill- Kundwa Urf Dilipnagar,

Tehsil- Kasaya, Dist- Kushinagar



## **M/s Janta Ent Nirmata**

Vill- Mahasone, Post Karkhana mahuawa

Tehsil- Kasia, Dist- Kushinagar



## M/s Jai Maa Vindhwasini Ent Udhyog

Vill- Kundwa Urf Dilipnagar,

Tehsil- Kasaya, Dist- Kushinagar



**M/s Jai Ambey Ent Udhyog**

Vill- Gambhirpur, Post Singhari

Tehsil- Kaptanganj, Dist- Kushinagar

## ANNEXURE R-2

सेवा में

श्रीमान जिलाधिकारी महोदय  
जनपद – कुशीनगर  
उत्तर प्रदेश  
Email- [dmkus@nic.in](mailto:dmkus@nic.in)

प्रतिलिपी-1- Shri Ashutosh Chauhan RO, UPPCB Gorakhpur, [rogorakhpur@uppcb.in](mailto:rogorakhpur@uppcb.in)  
2- Shri Arvind Kumar Scientist 'C', CPCB, RD Lucknow, [rdlucknow.cpcb@gov.in](mailto:rdlucknow.cpcb@gov.in)  
3- Dr A. K. Gupta Scientist 'E' MoEF&CC, RO, Lucknow, [roc2.lko.mef@nic.in](mailto:roc2.lko.mef@nic.in)

विषय- माननीय NGT न्यायालय नई दिल्ली में दाखिल किये गये O. A. No 248/2025 Amit Maddheshiya V/S Uttar Pradesh Pollution Controle Board and ORS. में आपके द्वारा दाखिल किये गये शपथ पत्र दिनांक 25/09/2025 के सम्बन्ध में आपका ध्यान निम्नलिखित बिन्दुओं की तरफ दिलाना चाहता हूँ।

जनपद कुशीनगर में संचालित किये जा रहे अवैध ईट भट्टों के विरुद्ध माननीय NGT न्यायालय नई दिल्ली में O. A. No 248/2025 Amit Maddheshiya V/S UPPCB and ORS. दाखिल किया गया था, जिसमें माननीय NGT न्यायालय ने एक संयुक्त कमेटी का गठन करते हुए पार्टी बनाये गये 09 ईट भट्टों की जाँच करने हेतु आदेश दिया था, जिसमें कमेटी के नोडल जिलाधिकारी महोदय जनपद कुशीनगर को नामित किया गया था। माननीय NGT न्यायालय में शिकायत किये गये 09 ईट भट्टों की सूची निम्नवत है।

- 1- M/S Janta Ent Nirmata
- 2- M/S Anil Kumar HUF
- 3- M/S Radhe krishna Enterprises
- 4- M/S R.K.B. Ent Udyog
- 5- M/S Barister Ent Udyof
- 6- M/S Jai Ambey Ent Udyog
- 7- M/S Ravindra Pratap Singh BKO
- 8- M/S Shri Ram Singh HUF
- 9- M/S Maa Vindhya wasini Ent Udyog

कमेटी द्वारा जाँच के क्रम में पाया गया की इन 09 ईट भट्टों में से 04 ईट भट्टों को उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा उत्तर प्रदेश ईट भट्टा स्थापना नियमावली 2012 तथा गजट नोटिफिकेशन

में दिये गये नियम एवं शर्तों का उल्लंघन करते हुए ईट भट्टों को संचालन हेतु CTO (Consent to operate) जारी कर दिया गया है, जिनकी सूची निम्नवत है-

- 1- M/S Jai Ambey Ent Udyog
- 2- M/S Ravindra Pratap Singh BKO
- 3- M/S Shri Ram Singh HUF
- 4- M/S Maa Vindhya wasini Ent Udyog

कमेटी द्वारा जाँच के उपरान्त इन 04 ईट भट्टों में से 03 ईट भट्टों को बन्दी आदेश जारी कर दिया गया है, लेकिन एक ईट भट्टें M/S Ravindra Pratap Singh BKO को सिर्फ कारण बताओं नोटिस जारी किया गया है। (पेज नम्बर 128 तथा Annexure-03 देखें।)

जिन 03 ईट भट्टों को बन्दी आदेश जारी किया गया है, उन ईट भट्टों को जारी कि गयी सहमति CTO (Consent to operate) अभी तक Online Consent Management & Monitring system (<https://ocmms.nic.in>) पर प्रदर्शित

हो रहा है। उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा OCMMS पोर्टल से इनको डिलिट नहीं किया गया है। (संलग्नक -- OCMMS Portal पर प्रदर्शित हो रहे CTO की प्रतिलिपि)

ईट भटठों के विरुद्ध जारी किये गये बन्दी आदेश में उक्त ईट भटठे को उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा किसी भी प्रकार का संचालन हेतु सहमति CTO (Consent to operate) जारी करने से मना किया गया है, जबकि उक्त ईट भटठे को उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा संचालन हेतु सहमति CTO (Consent to operate) जारी किया गया है। (संलग्नक --बन्दी आदेश)

पार्टी बनाये गये 09 ईट भटठों में से **M/S Ravindra Pratap Singh BKO** को उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड के द्वारा सिर्फ कारण बताओ नोटिस जारी किया गया है। साथ ही उक्त ईट भटठे को उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा किसी भी प्रकार का संचालन हेतु सहमति CTO (Consent to operate) जारी करने से मना किया गया है, जबकि उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा उक्त ईट भटठे मेसर्स **M/S Ravindra Pratap Singh BKO** को उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड के द्वारा संचालन हेतु सहमति CTO (Consent to operate) जारी किया गया है।

अतः आपसे निवेदन है कि उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा जिन 03 ईट भटठों 1. **M/S Jai Ambey Ent Udyog**, 2. **M/S Shri Ram Singh HUF** 3- **M/S Maa Vindhya wasini Ent Udyog** का CTO (Consent to operate) खारिज करते हुये बन्दी आदेश जारी किया गया है, उनकी सहमति को CTO (Consent to operate) को OCMMS Portal से डिलिट किया जाये, तथा चौथा ईट भटठा भटठा **M/S Ravindra Pratap Singh BKO** को बन्दी आदेश जारी करते हुए उक्त ईट भटठे को जारी की गई सहमति CTO (Consent to operate) को भी OCMMS Portal से डिलिट किया जाये।

अमित मद्देशिया

OA No- 248/2025

ANNEXURE - 03

SN	Name of Brick Kila	Status of CTE	Status of CTO	Closure issued by UPPCB	Deposit of the regulating fee for mining	Status during site inspection
1	M/S Janta Int Nirmata	No	No	15.07.2021	Yes for season 2024-2025	Non-operational due to the end of the firing season 2024-2025
2	M/S Anil Kumar HUF	No	No	16.07.2025	Yes for season 2024-2025	Non-operational due to the end of the firing season 2024-2025
3	M/S Radhey Krishna Enterprises	No	No	16.07.2025	Yes for season 2024-2025	Non-operational due to the end of the firing season 2024-2025
4	M/S R. K. B. Int Udyog	No	No	16.07.2025	Not submitted (as per mining department)	Non-operational due to the end of the firing season 2024-2025
5	M/S Barister Int Udyog	No	No	16.07.2025	Yes for season 2024-2025	Non-operational due to the end of the firing season 2024-2025
6	M/S Jai Ambey Int Udyog	No	Yes, issued on 10.01.2021	01.09.2025	Not submitted (as per mining department)	Non-operational due to the end of the firing season 2024-2025
7	M/S Ravindra Pratap Singh BKO	No	Yes, issued on 10.01.2021		Not submitted (as per mining department)	Non-operational due to the end of the firing season 2024-2025
8	M/S Shri Ram Singh HUF	No	Yes, issued on 22.10.2022	01.09.2025	Not submitted (as per mining department)	Non-operational due to the end of the firing season 2024-2025
9	M/S Maan Vindhwasini Int Udyog	No	Yes, issued on 27.04.2023	01.09.2025	Yes for season 2024-2025	Non-operational due to the end of the firing season 2024-2025



**True Copy**

S. No	Name of the unit	Status of CTS	Status of CTO	Closure issued by UPPCB	Deposit of the regulating fee for mining	Status during site inspection
1	M/S. Janta Int Udyog	NO	NO	15.07.2021	Yes for season 2024-2025	Non operational due to the end of the firing season 2024-2025
2	M/S Anil kumar HUF	NO	NO	16.07.2025	Yes for season 2024-2025	Non operational due to the end of the firing season 2024-2025
3	M/S Rudray Krishna Enterprises	NO	NO	16.07.2025	Yes for season 2024-2025	Non operational due to the end of the firing season 2024-2025
4	M/s R.K.B Int Udyog	NO	NO	16.07.2025	Not submitted (as per mining Department)	Non operational due to the end of the firing season 2024-2025
5	M/S Barisler Int Udyog	NO	NO	16.07.2025	Yes for season 2024-2025	Non operational due to the end of the firing season 2024-2025
6	M/S Jai Ambey Int Udyog	NO	Yes, issued on 10.01.2021	01.09.2025	Not submitted (as per mining Department)	Non operational due to the end of the firing season 2024-2025
7	M/S Ravindra Pratap singh BKO	NO	Yes, issued on 10.01.2021	-	Not submitted (as per mining Department)	Non operational due to the end of the firing season 2024-2025
8	M/S Shiv Ram Singh HUF	NO	Yes issued on 22.10.2022	01.09.2025	Not submitted (as per mining Department)	Non operational due to the end of the firing season 2024-2025
9	M/S Maa Vindhyavasini Int Udyog	NO	Yes issued on 27.04.2023	01.09.2025	Yes for season 2024-2025	Non operational due to the end of the firing season 2024-2025



## Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change  
Government of India



Pollution Control Board

### District Wise Industry Detail

State Name : **Uttar Pradesh** District Name : **KUSHINAGAR** Year From : **2016** Year To : **2025** [Back](#) (test.jsp?exportToExcel=YES)

S.No.	Industry Name	Industry Address	Industry Type	Industry Category	Application Type	Application For	Application No.	Application Submission Date	Application Status	App Dat
1	MS HPCL MITTAL ENERGY LIMITED RETAIL OUTLET PETROL PUMP	Plot No-1853, VILL-Koindi Buzurg, Tehsil- Tamkuhi Raj, District- Kushinagar, Uttar Pradesh ,KUSHI NAGAR,274407	91 Malteries (without fermentation)	ORANGE	CTE	both	33944493	28/09/2025	Approved	03/
2	HINDUSTAN PETROLEUM CORPORATION LIMITED	GATA NO-46, VILL-SIRSIYA,TEHSIL, KHADDA, KUSHINAGAR ,KUSHI NAGAR,274308	17.0 Oil and gas transportation pipeline (excluding pipeline covered under definition of isolated storage of hazardous chemicals, as per Manufacture, Storage, and Import of Hazardous Chemicals Rules, 1989)	GREEN	CTE	both	33661811	09/09/2025	Approved	03/
3	ANMOL FILLING STATION	Khasra No. 1039, Vill- Bihar Khurd, Tehsil- Tamkuhiraj, Kushinagar,KUSHI NAGAR,	17.0 Oil and gas transportation pipeline (excluding pipeline covered under definition of isolated storage of hazardous chemicals, as per Manufacture, Storage, and Import of Hazardous Chemicals Rules, 1989)	GREEN	CTE	both	33650811	08/09/2025	Approved	04/
4	HANUMAT FILLING STATION HPCL MITTAL ENERGY LIMITED	Khasra No. 159Mi, 160 Mi, Tappa- Mainpur, Ward No. 10, Valmiki Nagar, N.H. 27, Tehsil- Kasia, Distt- Kushinagar,KUSHI NAGAR,274402	17.0 Oil and gas transportation pipeline (excluding pipeline covered under definition of isolated storage of hazardous chemicals, as per Manufacture, Storage, and Import of Hazardous Chemicals Rules, 1989)	GREEN	CTE	both	33649519	06/09/2025	Approved	04/
5	HANUMAT FILLING STATION HPCL MITTAL ENERGY LIMITED	Khasra No. 748Mi, Tappa- Mainpur, Ward No. 10, Valmiki Nagar, N.H. 27, Tehsil- Kasia, Distt- Kushinagar,KUSHI NAGAR,274402	17.0 Oil and gas transportation pipeline (excluding pipeline covered under definition of isolated storage of hazardous chemicals, as per Manufacture, Storage, and Import of Hazardous Chemicals Rules, 1989)	GREEN	CTE	both	33650061	06/09/2025	Approved	04/
6	SOILTILIZER PRIVATE LIMITED COMPANY	gauri shriram, bidauli tola , dudahi ,KUSHINAGAR,274302	Bio fertilizer and bio-pesticides without using inorganic chemicals	WHITE	CTO	both	32327338	08/08/2025	Approved	05/
7	MS INDIAN OIL CORPORATION LIMITED RETAIL OUTLET	Plot No-86, Village- Piprahi Bhadkulwa, Hata, Kushinagar, Uttar Pradesh ,KUSHI NAGAR,274206	91 Malteries (without fermentation)	ORANGE	CTE	both	32798196	19/07/2025	Approved	05/
8	PATTAN SOLVENT	Araji No. 76Mi, Village- Pattan, Tehsil- Hata, Kushinagar,KUSHI NAGAR,274203	17.0 Oil and gas transportation pipeline (excluding pipeline covered under definition of isolated storage of hazardous chemicals, as per Manufacture, Storage, and Import of Hazardous Chemicals Rules, 1989)	GREEN	CTE	both	32815017	14/07/2025	Approved	30/
9	SHREE SHYAM MANUFACTURING	Araji No. 361, Village- Bhatthahi Khurd, Tehsil- Captanganj, Distt- Kushinagar,KUSHI NAGAR,274401	99.5 Miscellaneous	GREEN	CTE	both	32658613	01/07/2025	Approved	03/

S.No.	Industry Name	Industry Address	Industry Type	Industry Category	Application Type	Application For	Application No.	Application Submission Date	Application Status	Application Date
56	THE UNITED PROVINCES SUGAR CO LTD	Seorahi, Tamkuhiraj, Kushinagar, KUSHI NAGAR, 274406	Sugar (excluding Khandsari)	RED	CTO	both	24002566	22/12/2023	Approved	17/11/2023
57	TRIVENI ENGINEERING AND INDUSTRIES LIMITED	TRIVENI ENGINEERING AND INDUSTRIES LIMITED, SUGAR UNIT - RAMKOLA, KUSHINAGAR (U.P.), KUSHI NAGAR, 274305	Sugar (excluding Khandsari)	RED	CTO	both	23396788	21/12/2023	Approved	08/11/2023
58	LARI COLD STORAGE	Ward No - 24, Subhash Nagar, Kasia, Kushinagar, KUSHINAGAR, 274402	Chilling plant, cold storage and ice making	GREEN	CTO	both	23934427	18/12/2023	Approved	08/11/2023
59	THE UNITED PROVINCES SUGAR CO LTD	Seorahi, Tamkuhiraj, Kushinagar, KUSHI NAGAR, 274406	Sugar (excluding Khandsari)	RED	CTE	both	23812484	12/12/2023	Approved	05/11/2023
60	INDIAN POTASH LIMITED SUGAR AND CHEMICAL UNIT KHADDA	Indian Potash Limited Sugar Unit-Khadda, P.O.-Raja Bazar, Khadda-274802, Distt.-Kushinagar, U.P., KUSHI NAGAR, 274802	Sugar (excluding Khandsari)	RED	CTO	both	23405888	02/12/2023	Approved	17/11/2023
61	AVADH SUGAR AND ENERGY LIMITED UNIT NEW INDIA SUGAR MILLS	Village Dhadha Buzurg, Tehsil Hata, Block Sukrauli, District Kushinagar, Uttar Pradesh-274207, KUSHI NAGAR, 274207	Sugar (excluding Khandsari)	RED	CTO	both	23596470	23/11/2023	Approved	17/11/2023
62	SK TRADING COMPANY	GATA NO. 4 (2) VILLAGE BIRWAT KOMWALIA, TEHSIL TAMKUHI RAJ, DISTRICT KUSHI NAGAR, UTTAR PRADESH, KUSHI NAGAR,	Mining and ore beneficiation	RED	CTE	both	23330420	01/11/2023	Approved	14/11/2023
63	MS SK TRADING COMPANY	GATA NO. 4 (2), VILLAGE BIRWAT KOMWALIA, TEHSIL TAMKUHI RAJ, DISTRICT KUSHI NAGAR, UTTAR PRADESH, KUSHI NAGAR,	Mining and ore beneficiation	RED	CTO	both	23268025	23/10/2023	Approved	15/11/2023
64	ANMOL ENTERPRISES	Arazi No- 91 ka, and 93, Vill- Bankata Bazar, Post-Koilaswa Bujurg, Tehsil-Kasia, Distt-Kushinagar, KUSHI NAGAR, 274401	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)	ORANGE	CTO	both	22571501	25/08/2023	Approved	25/11/2023
65	MS JAI MA VINDHYWASHINI INT UDYOG OLD NAME S V P BRICKS UDYOG	Vill-Kudwa Urf Deelip Nagar, Tehsil-Kasia, Distt-Kushinagar, KUSHI NAGAR, 274403	Brickfields (excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	20896613	25/04/2023	Approved	27/11/2023
66	ARJUN ENTERPRISES	ARAZI NO- 594, BANKATA BAZAR, POST-KOILASWA BUJURG, TEHSIL-KASIA, DISTT-KUSHINAGAR, KUSHI NAGAR, 274401	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)	ORANGE	CTE	both	20782658	18/04/2023	Approved	19/11/2023
67	MS STAR ENTERPRISES	BARWA JUNGLE, DILIPNAGAR KASIA KUSHINAGAR, KUSHI NAGAR, 274402	Rice mill (Rice hullers only)	GREEN	CTE	both	20696313	14/04/2023	Approved	01/12/2023
68	OM GANPATI INDUSTRIES	BISHUNPUR URF THUTHI PO-SUKRAULI TEH-HATA DIST-KUSHINAGAR, KUSHI NAGAR, 274207	Rice mill (Rice hullers only)	GREEN	CTE	both	20618022	10/04/2023	Approved	01/12/2023
69	MS SINGH INT UDYOG	Vill.- Rudwalia Karkhana, Mahuawa, Ta.- Kasia, Distt.- Kushinagar, KUSHI NAGAR, 274403	Brickfields (excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	20482299	31/03/2023	Approved	01/12/2023
70	MS KUSHINAGAR SOLVEX PRIVATE LIMITED	ARAJI NUMBER 1019 AND 1020 Vill.- Kushmaha, Tap.- Parwarpar, Po.-Laxmiganj, Ta.- Kaptanganj, Distt.- Kushinagar, KUSHI NAGAR, 274306	Miscellaneous Industry	GREEN	CTE	both	20445668	29/03/2023	Approved	31/12/2023
71	MS THE UNITED PROVINCES SUGAR COMPANY LTD	Seorahi, Kushinagar, KUSHI NAGAR,	Bio fertilizer and bio-pesticides without using inorganic chemicals	WHITE	CTE	both	20268292	18/03/2023	Approved	23/12/2023
72	MS THE UNITED PROVINCES SUGAR COMPANY LTD	Seorahi, Kushinagar, KUSHI NAGAR,	Bio fertilizer and bio-pesticides without using inorganic chemicals	WHITE	CTO	both	20244196	17/03/2023	Approved	11/12/2023
73	MS SINGH INT UDYOG	Vill.- Sekhvaniya Khurd, Tola- Nirbhaiya, Ta.- Kasia, Distt.- Kushinagar, KUSHI NAGAR, 27440	Brickfields (excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	20247451	17/03/2023	Approved	17/12/2023
74	SANWARIA GLASS PRIVATE LIMITED	INDUSTRIAL ESTATE, KEWAL CHHAPRA, PADRAUNA, KUSHI NAGAR, 274304	Glass ampules and vials making from glass tubes	WHITE	CTE	both	19825308	15/03/2023	Approved	29/12/2023
75	MS DIVYA BIO PESTICIDE INDUSTRIES	Vill- Rajpur Bgaha, Ta.- Tamkuhiraj, Distt.- Kushinagar, KUSHI NAGAR, 274403	Bio fertilizer and bio-pesticides without using inorganic chemicals	WHITE	CTO	both	20086068	03/03/2023	Approved	04/12/2023
76	KISAN INT UDYOG OLD NAME JANTA INT UDYOG	Vill and Post- Mathauli Bazar, Tappa-Parwarpar, Para-Haveli, KUSHI NAGAR, 274305	Brickfields (excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19945985	21/02/2023	Approved	24/12/2023
77	VINDHYAVASINI ENT UDYOG	Vill-Sumahi Bujurg, Post-Shankar Patkhauri, Tehsil-Kasia, Distt-Kushinagar, KUSHI NAGAR,	Brickfields (excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18299907	27/01/2023	Approved	27/12/2023
78	Mahendra Singh BKO	Vill-Chakneelkhanth, Post-Sukrauli, Tehsil-Hata, KUSHI NAGAR, 274203	Brickfields (excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19616444	26/01/2023	Approved	27/12/2023

S.No.	Industry Name	Industry Address	Industry Type	Industry Category	Application Type	Application For	Application No.	Application Submission Date	Application Status	Application Date
79	MS SHIV SHAKTI BRICKS FIELD	Vill.- Bardaha Pandey, Ta.- Tamkuhiraj, Distt.- Kushinagar,KUSHI NAGAR,274403	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19533679	21/01/2023	Approved	21/01
80	MS MALL AND SINGH BKO	Vill.-Ananatpur, Par-Haveli, Teh-Hata,KUSHI NAGAR,274001	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19544651	21/01/2023	Approved	21/01
81	MS R D S INT YDYO	Vill.- Ojha Parsauna, Po.- Karmauta Manjhariya, Ta.- Kasia, Distt.- Kushinagar,KUSHI NAGAR,274403	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19545160	21/01/2023	Approved	21/01
82	MS R D S INT UDYOG	Vill- Parsauni, Po. - Dharampur, Ta. - Hata, Distt. - Kushinagar,KUSHI NAGAR,274403	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19496927	19/01/2023	Approved	20/01
83	MS VIJAY INT UDYOG	Vill.- Mahuawa Bujurg, Ta.- Kasia, Distt.- Kushinagar,KUSHI NAGAR,274403	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19514288	19/01/2023	Approved	20/01
84	SHRI DURGA BRICKS FIELD	GANESHPUR, SUKRAULI, HATA, KUSHINAGAR,KUSHI NAGAR,	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19464382	16/01/2023	Approved	01/01
85	KASAUDHAN ENT UDYOG	Araji No. 219, Vill- Sankhapar Mafi, Tehsil- Hata, Distt- Kushinagar,KUSHI NAGAR,274203	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19466619	16/01/2023	Approved	16/01
86	BHARAT ENT NIRMATA	Vill-Khudara Ahirauli, Post-Raja Pakar, Tehsil-Tamkuhiraj, Distt-Kushinagar,KUSHI NAGAR,	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19384070	10/01/2023	Approved	10/01
87	JAY AMBEY ENT UDYOG	Vill-Gambhirpur, Post-Singhari, Tehsil-Kaptanganj, Distt-Kushinaga,KUSHI NAGAR,	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19385588	10/01/2023	Approved	10/01
88	RAVINDRA PRATAP SINGH B K O	Vill-Jolahpura, Post-Barsaina, Tehsil-Hata, Distt-Kushinagar,KUSHI NAGAR,	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19385674	10/01/2023	Approved	10/01
89	MS SHYAMRATAN FOOD INDUSTRIES L L P	Laxmipur, Hata, Kushinagar,KUSHINAGAR,274207	Flour mills (dry process)	GREEN	CTO	both	19257126	01/01/2023	Approved	11/01
90	JAY BHOLE BRICKS FIELD	Vill.- Barwa Bawan, Khottha, Po.- Turkdiha, Ta.- Hata, Distt.- Kushinagar,KUSHI NAGAR,274403	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19034413	19/12/2022	Approved	22/12
91	MS S P V BRICKS FIELD OLD NAME S V P BRICKS UDYOG	Vill-Kudwa Urf Dilip Nagar, Teh-Kasya, Distt-Kushinagar,KUSHI NAGAR,274403	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19035154	19/12/2022	Approved	22/12
92	SIDDHIQUI BRICKS CONSTRUCTION	Vill And Post- Mathauli, Tehsil-Hata, Distt-Kushinagar,KUSHI NAGAR,274403	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	19035310	19/12/2022	Approved	22/12
93	MANISH BRICKS FIELD	Arazi No. 39Mi, Vill- Kanapar, Tehsil- Bansgaon, Distt- Kushinagar,KUSHI NAGAR,273402	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18926083	12/12/2022	Approved	14/12
94	MS SRI DHANLAXMI INT UDYOG	Vill-Naugwa, Teh-Padrauna, Distt-Kushinagar,KUSHI NAGAR,274403	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18917065	11/12/2022	Approved	14/12
95	J P S ENT UDYOG	Arazi No. 1062, Vill- Sathiyaw, Tehsil- Kasia, Distt-Kushinagar,KUSHI NAGAR,274403	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18919058	11/12/2022	Approved	14/12
96	SHIV ENT UDYOG	Arazi No. 185, 190, Vill- Kotwa Karnahi, Tehsil- Kasia, Distt- Kushinagar,KUSHI NAGAR,274403	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18919312	11/12/2022	Approved	14/12
97	AKSHITA ASSOCIATE AND ENT UDYOG OLD NAME SINGH ENT UDYOG	Vill-Malukahi, Post-Captanganj, Distt-Kushinagar,KUSHI NAGAR,	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18883092	08/12/2022	Approved	08/12
98	JAY MATA DI RICE MILL AND TRADERS	Arazi No. 93, Vill- Deokall Urf Chaklya, Tehsil-Captanganj, Distt- Kushinagar,KUSHI NAGAR,274304	Rice mill (Rice hullers only)	GREEN	CTO	both	18870186	07/12/2022	Approved	07/12
99	MAA MADANPUR TRADING AND RICE MILL	Vill-Bodarwar, Tehsil-Captanganj, Distt-Kushinagar,KUSHI NAGAR,	Parboiled Rice Mills	ORANGE	CTO	both	18801194	01/12/2022	Approved	01/12
100	KRISHNA TRADING COMPANY	Vill-Chak Chintamani, Tehsil-Padrauna, Distt-Kushinagar,KUSHI NAGAR,	Parboiled Rice Mills	ORANGE	CTO	both	18801052	01/12/2022	Approved	01/12
101	HINDUSTAN BRICKS COMPANY	VILL. BARTHA, TEHSIL HATA,KUSHI NAGAR,223461	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18785009	30/11/2022	Approved	01/11

S.No.	Industry Name	Industry Address	Industry Type	Industry Category	Application Type	Application For	Application No.	Application Submission Date	Application Status	App. Dat
102	CHATURVEDI ENT UDYOG	Vill-Rahasu Janubi Patti, Post-Sariya Mahanth Patti, Tehsil-Kasia, Distt-Kushinagar,KUSHI NAGAR,274401	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18785240	30/11/2022	Approved	30/'
103	BAJRANG TRADERS	Vill-Bodarwar, Tehsil-Captanganj, Distt-Kushinagar,KUSHI NAGAR,274149	Parboiled Rice Mills	ORANGE	CTO	both	18783289	30/11/2022	Approved	30/'
104	S K ENT UDYOG OLD NAME MAHAVEER SHAKTI ENT UDYOG	Arazi No. 97, Vill- Chakiya, Post- Shankar Pathkhauli, Tehsil- Kasia, Distt- Kushinagar,KUSHI NAGAR,274401	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18733105	25/11/2022	Approved	30/'
105	ANIL INT UDYOG OLD NAME RAI INT UDYOG	Vill-Taruwanva, Post- Shankar Patkauli, Pargana-Sidhwa Jowana, Tehsil-Kasya, Distt-Kushi Nagar,KUSHI NAGAR,	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18705308	23/11/2022	Approved	23/'
106	MAA SHAKTI ENT UDYOG	Vill-Mainpur Deenapatti, Tehsil-Kasia, Distt-Kushinagar,KUSHI NAGAR,	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18557085	11/11/2022	Approved	11/'
107	JAI MATA DI ENT UDHYOG	Vill-Badhara, Post-Pipara Devrar, Tehsil-Hata, Distt-Kushinagar,KUSHI NAGAR,274203	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18297988	19/10/2022	Approved	19/'
108	MS JANATA ENT NIRMATA	Vill.- Andhya, Po.- Premwaliya, Tap.- Mainpur, Par-Sidhuwa Jowna, Ta.- Kasia, Distt.- Kushinagar,KUSHI NAGAR,274403	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18286631	15/10/2022	Approved	18/'
109	DINESH ENT UDYOG	Vill-Mainpur, Deenapatti, Tehsil-Kasia, Distt-Kushinagar,KUSHI NAGAR,	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18232954	12/10/2022	Approved	13/'
110	SEEMA BRICKS COMPANY OLD NAME BARAHAJ BRICKS FIELD	Vill-Barhaj, Tappa-Pakadi Gagrani, Pargana-Sidhwa Jovana, Tehsil-Padrauna, Distt-Kushinagar,KUSHI NAGAR,	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18189533	10/10/2022	Approved	11/'
111	MS KHATTAR EDIBLES PRIVATE LIMITED	Vill.- Rampur Bagha, Po.- Laxmiganj, Ramkola Road, Kushinagar,KUSHI NAGAR,274403	Flour mills (dry process)	GREEN	CTO	both	18070102	01/10/2022	Approved	21/'
112	SHREE RAM SINGH H U F	VILL SINGAHA, TAP BHALUA, PAR. SIDHWA JOVNA, KASAYA,KUSHI NAGAR,274305	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18074159	30/09/2022	Approved	22/'
113	JAGDISH SINGH HUF BKO	VILL DAHARI PATTI, PAR. SIDHWA JOVNA,KUSHI NAGAR,274401	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18074224	30/09/2022	Approved	22/'
114	BRIJ NARAYAN SINGH H U F	VILL DHARMAULI, PAR. SIDHWA JOVNA,KUSHI NAGAR,274303	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18074385	30/09/2022	Approved	22/'
115	MS BHOLE BRICKS FIELD	Vill and Post- Turkdiha , Tinahawa, Tahsil- Hata, Distt.- Kushinagar,KUSHI NAGAR,274304	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18071555	30/09/2022	Approved	30/('
116	MAA JASJEET ENT UDYOG	Vill- Laxmipur Babu, Tehsil- Tamkuhiraj, Distt-Kushinagar,KUSHI NAGAR,274407	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18072387	30/09/2022	Approved	30/('
117	MS APNA INT UDYOG	Vill.- Bangar, Rambaksh Ray, Po.- Rajapakad, Par-Sidhwa Jovna, Ta.- Tamkuhiraj, Distt.- Kushinagar,KUSHINAGAR,274203	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18049992	29/09/2022	Approved	30/('
118	MS INDIA INT UDYOG	Vill-Sondiya Bujurg, Post-Kisundevpur, Tappa-Jhankaul, Par-Sidhuwa Jovna, Tehsil-Tamkuhiraj, Distt-Kushinagar,KUSHI NAGAR,274203	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18050172	29/09/2022	Approved	30/('
119	DURGA BRICK FIELD OLD NAME JAY MAA BRICK FIELD	GATA NO. 464, KALYAN CHHAPAR, PADRAUNA,KUSHI NAGAR,274303	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18004973	27/09/2022	Approved	12/'
120	KANHA KRISHNA BRICK FIELD OLD NAME BHARTIYA ENT UDYOG	GATA NO. 612, 625, KALYAN CHHAPAR,POST BATRAULI BAZAR, PADRAUNA,KUSHI NAGAR,274303	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18007726	27/09/2022	Approved	12/'
121	MAHAVIR SHAKTI ENT UDYOG	Vill-Sherpur Barahara, Pargana-Sidhuua Jobna, Tehsil-Kasia, Distt-Kushinagar,KUSHI NAGAR,	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	18000733	26/09/2022	Approved	27/('
122	HEERA LAL SINGH BKO	Vill-Subudhiya, Post-Vijaikaf, Paragana-Haveli, Tehsil-Hata, Distt-Kushinagar,KUSHI NAGAR,	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	17986853	26/09/2022	Approved	27/('
123	MS MAA BRICKS FIELD	Vill- Badhya Bujurg, Deur Chauraha, Post- Sukrauli Bazar, Tehsil- Hata, Distt-Kushinagar,KUSHINAGAR,273008	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	17987081	26/09/2022	Approved	27/('
124	MS SHRI GANESH BRICKS INDUSTRY	Vill.- Karmaha, Ta.- Hata, Distt.- Kushinagar,KUSHI NAGAR,274403	Brickfields ( excluding fly ash brick manufacturing using lime process)	ORANGE	CTO	both	17984796	25/09/2022	Approved	06/'

**ANNEXURE - 14**

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD  
T.C/18V, Vihhuti Khand Gomti Nagar, Lucknow - 226016  
Phone: 2720831, 2720828 Fax: 0522 - 2720764  
Email: info@uppcb.in - Web Site: www.uppcb.in

सर्व संख्या..... वृत्त-6/ईट पत्र-868/बन्दी आदेश/गोरखपुर/2025 दि. 09/08/25

सेवा में,

पंजीकृत

मेसर्स जय अम्बे ईट उद्योग,

ग्राम-गम्भीरपुर, पोस्ट-सिंघारी, तहसील-कमानगंज,

जनपद-कुशीनगर (मो-7080030492)

यह कि मेसर्स जय अम्बे ईट उद्योग, ग्राम-गम्भीरपुर, पोस्ट-सिंघारी, तहसील-कमानगंज, जनपद-कुशीनगर जिसे आगे उद्योग कहा जायेगा, कच्चे माल के रूप में बालू, मिट्टी एवं पानी का प्रयोग कर 20,000 ईट प्रतिदिन के उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर स्थापित है, वायु (प्रदूषण निवारण एवं नियंत्रण), अधिनियम, 1981 की धारा 2 (ट) के अंतर्गत एक औद्योगिक संयंत्र है।

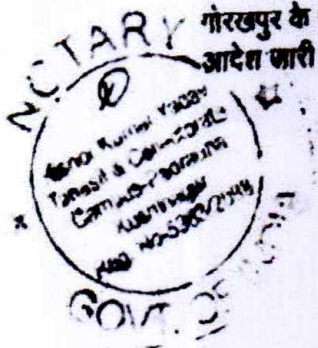
यह कि उद्योग को बोर्ड मुख्यालय के पत्रांक सं0-एच.30910/वृत्त-6/ईट पत्र-868/का0ब0नो0/गोरखपुर /2025 दिनांक 31.07.2025 द्वारा कारण बताओ नोटिस पंजीकृत डाक के माध्यम से प्रेषित किया गया था तथा साथ ही साथ क्षेत्रीय कार्यालय, गोरखपुर द्वारा भी उक्त कारण बताओ नोटिस की प्रति ईट भट्टे को दिनांक 02.08.2025 को प्राप्त करा दिया गया था। किन्तु ईट भट्टे द्वारा कारण बताओ नोटिस के परिप्रेष्य में राज्य बोर्ड को कोई उत्तर/प्रत्यावेदन उपलब्ध नहीं कराया गया है।

यह कि कारण बताओ नोटिस दिनांक 31.07.2025 के अनुक्रम में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर द्वारा ईट भट्टे का स्थलीय निरीक्षण दिनांक 18.08.2025 को किया गया तथा निरीक्षण के समय ईट भट्टा का संचालन कार्य बन्द पाया गया।

यह कि राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर की उक्त आख्यानुसार ईट भट्टे का जिओ को-आर्डिनेट्स-26.8625840 अक्षांश एवं 83.7120002 देशान्तर है। ईट भट्टा स्थल के पूरब दिशा में लगभग 650 मीटर की दूरी पर ग्राम खैरटवा, अनुमानित आबादी लगभग 600 स्थित है। पश्चिम दिशा में लगभग 690 मीटर की दूरी पर सियाराम दास इण्टर कालेज स्थित है। उत्तर दिशा में लगभग 900 मीटर की दूरी पर ग्राम खभराभार अनुमानित आबादी लगभग 600 स्थित है। दक्षिण दिशा में लगभग 150 मीटर की दूरी पर ग्राम - गम्भीरपुर, अनुमानित आबादी लगभग 500 स्थित है। उक्त से स्पष्ट है कि ईट भट्टे का स्थल उ0प्र0 ईट भट्टा (स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 के अनुरूप नहीं है।

यह कि ईट भट्टे को राज्य बोर्ड से स्थापनार्थ एवं संचालन हेतु सहमति निर्गत नहीं किया गया है। बोर्ड से सहमति प्राप्त किये बिना ईट भट्टे की स्थापना किया जाना वायु (प्रदूषण निवारण तथा-नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के आज्ञापक प्रावधानों का उल्लंघन है।

यह कि उक्त कारण बताओ नोटिस के अनुक्रम में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर के पत्र दिनांक 20.08.2025 द्वारा कारण बताओ नोटिस की पुष्टि करते हुए बन्दी आदेश जारी किये जाने की संस्तुति आख्या प्राप्त हुई है।



प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

T.C. 12V, Vibhuti Khand, Gomti Nagar, Lucknow – 226010

Phone: 2720832, 2720820 Fax: 0522-2720\_\_\_\_

Email: info@uppcb.in Web Site: www.uppcb.in

संदर्भ संख्या 32/50 दिनांक. 01/08/25

सेवा में,

मैसर्स जय अम्बे ईट उद्योग,

ग्राम- गम्भीरपुर, पोस्ट- सिंधारी, तहसील- कप्तानगंज,

जनपद- कुशीनगर (भू-7080030492)

[ ] यह कि मैसर्स जय अम्बे ईट उद्योग, ग्राम-गम्भीरपुर, पोस्ट-सिंधारी, तहसील-कप्तानगंज, जनपद-कुशीनगर जिसे आगे उद्योग कहा जायेगा, कच्चे माल के रूप में बालू, मिट्टी एवं पानी का प्रयोग कर 20,000 ईट प्रतिदिन के उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर स्थापित है, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 2(क) के अंतर्गत एक औद्योगिक संयंत्र है।

page 45.pdf

यह कि उद्योग को बोर्ड मुख्यालय के पत्रांक सं- एच 30910/वृत्त/ईट भट्टा-B68/का. व.नो/गोरखपुर/2025 दिनांक

31.07.2025 द्वारा कारण बताओ नोटिस पंजीकृत डाक के माध्यम से प्रेषित किया गया था तथा साथ ही साथ क्षेत्रीय

कार्यालय, गोरखपुर द्वारा भी उक्त कारण बताओ नोटिस की प्रति ईट भट्टे को दिनांक 02.08.2025 को प्राप्त करा दिया गया

था। किन्तु ईट भट्टे द्वारा कारण बताओ नोटिस के परिप्रेक्ष्य में राज्य बोर्ड को कोई उत्तर/स्पष्टीकरण उपलब्ध नहीं कराया गया है।

page 45.pdf

यह कि कारण बताओ नोटिस दिनांक 31.07.2025 के अनुपालन में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर द्वारा ईट भट्टे का स्थलीय निरीक्षण दिनांक 18.08.2025 को किया गया तथा निरीक्षण के समय ईट भट्टा का संचालन कार्य बन्द पाया गया।

page 45.pdf

यह कि राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर की उक्त आख्या अनुसार ईट भट्टे का जियो-कोऑर्डिनेट्स 26.8825840

अक्षांश एवं 83.7120002 देशान्तर है। ईट भट्टा स्थल के पूर्व दिशा में लगभग 650 मीटर की दूरी पर ग्राम खेरटवा, अनुमानित

आबादी लगभग 600 स्थित है। पश्चिम दिशा में लगभग 690 मीटर की दूरी पर शिवराम दास इंटर कॉलेज स्थित है। उत्तर दिशा

में लगभग 900 मीटर की दूरी पर ग्राम उमरापुर, अनुमानित आबादी लगभग 600 स्थित है। दक्षिण दिशा में लगभग 150 मीटर

की दूरी पर ग्राम गम्भीरपुर, अनुमानित आबादी लगभग 500 स्थित है। उक्त से स्पष्ट है कि ईट भट्टे का स्थल उ०प्र० ईट भट्टा

(स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 के अनुरूप नहीं है।

page 45.pdf

यह कि ईट भट्टे को राज्य बोर्ड से स्थापना एवं संचालन हेतु सहमति निर्गत नहीं किया गया है। बोर्ड से सहमति प्राप्त किये बिना

ईट भट्टे की स्थापना किया जाना वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के प्रावधानों का

उल्लंघन है।

page 45.pdf

यह कि उक्त कारण बताओ नोटिस के अनुपालन में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर के पत्र दिनांक 20.08.2025

द्वारा कारण बताओ नोटिस की पुष्टि करते हुए बन्दी आदेश जारी किये जाने की संस्तुति आख्या प्राप्त हुई है।

अतएव जन-स्वास्थ्य एवं व्यापक जन-हित में जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए आवश्यक है कि ईट भट्टे के संचालन को रोका जाये।

अतः उपरोक्त बर्णित तथ्यों एवं राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर की संस्तुति के दृष्टिगत उद्योग मेसर्स जय अम्बे ईट उद्योग, ग्राम-गम्भीरपुर, पोस्ट-सिंघारी, तहसील-कप्तानगंज, जनपद-कुशीनगर के विक्रम बाबु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 (यथासंशोधित) की धारा-31 ए के अन्तर्गत निम्न बन्दी आदेश जारी किया जाता है।

1. यह कि मेसर्स जय अम्बे ईट उद्योग, ग्राम-गम्भीरपुर, पोस्ट-सिंघारी, तहसील-कप्तानगंज, जनपद-कुशीनगर के संचालन को तत्काल प्रभाव से बन्द किया जाता है।
2. यह कि सक्षम अधिकारियों से अपेक्षा की जाती है कि आपके ईट भट्टे मेसर्स जय अम्बे ईट उद्योग, ग्राम-गम्भीरपुर, पोस्ट-सिंघारी, तहसील-कप्तानगंज, जनपद-कुशीनगर की खनन अनुज्ञा एवं स्थानीय लाइसेन्स को तत्काल प्रभाव से निरस्त करते हुए ईट भट्टे के मिलने वाली अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

Digitally signed by

Radhey Shyam

Date: 28-08-2025

पर्यावरण अभियन्ता,

प्रभारी, वृत्त-6

प्रतिलिपि:- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, कुशीनगर।
2. पुलिस अधीक्षक, कुशीनगर।
3. अपर मुख्य अधिकारी, जिला पंचायत, कुशीनगर।
4. खनन अधिकारी, कुशीनगर।
5. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि जिला प्रशासन से समन्वय स्थापित कर उद्योग को निर्गत बन्दी आदेश का 03 कार्यदिवस में अनुपालन सुनिश्चित कराते हुए अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

१८





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD  
T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010  
Phone: 2720831, 2720820 Fax: 0522 - 2720764  
Email: info@uppccb.in - Web Site: www.uppccb.in

संदर्भ संख्या... 1132/194  
दिनांक.....

वृत्त-6/ईट भट्टा-865/बन्दी आदेश/15

01/09/24

सेवा में,

पंजीकृत

मेसर्स श्री राम सिंह एच०यू०एफ०,  
ग्राम सिंगहा, पो०-कुबेरस्थान, तहसील-कसया,  
जनपद-कुशीनगर (मो०-7408361518)

यह कि मेसर्स श्री राम सिंह एच०यू०एफ०, ग्राम सिंगहा, पो०-कुबेरस्थान, तहसील-कसया, जनपद-कुशीनगर जिसे आगे उद्योग कहा जायेगा, कच्चे माल के रूप में बालू, मिट्टी एवं पानी का प्रयोग कर 30,000 ईट प्रतिदिन के उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर स्थापित है, वायु (प्रदूषण निवारण एवं नियंत्रण), अधिनियम, 1981 की धारा 2 (ट) के अंतर्गत एक औद्योगिक संयंत्र है।

यह कि उद्योग को बोर्ड मुख्यालय के पत्रांक सं०-एच.30908/वृत्त-6/ईट भट्टा-865/का०ब०नो०/गोरखपुर /2025 दिनांक 31.07.2025 के द्वारा कारण बताओ नोटिस पंजीकृत डाक के माध्यम से प्रेषित किया गया था तथा साथ ही साथ क्षेत्रीय कार्यालय, गोरखपुर द्वारा भी उक्त कारण बताओ नोटिस की प्रति ईट भट्टे को दिनांक 02.08.2024 को प्राप्त करा दिया गया था। किन्तु ईट भट्टे द्वारा कारण बताओ नोटिस के परिप्रेक्ष्य में राज्य बोर्ड को कोई उत्तर/प्रत्यावेदन उपलब्ध नहीं कराया गया है।

यह कि कारण बताओ नोटिस दिनांक 31.07.2025 के अनुक्रम में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर द्वारा ईट भट्टे का स्थलीय निरीक्षण दिनांक 19.08.2025 को किया गया तथा निरीक्षण के समय ईट भट्टा का संचालन कार्य बन्द पाया गया।

यह कि राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर की उक्त आख्यानुसार ईट भट्टे का जिओ को-ऑर्डिनेट 27.071399 अक्षांश एवं 83.79246 देशान्तर है। ईट भट्टा स्थल के पूरब दिशा में लगभग 1/1 किलोमीटर की दूरी पर ग्राम अमवा दुर्जुर्ग, अनुमानित आबादी लगभग 700 स्थित है। उत्तर दिशा में लगभग 800 मीटर की दूरी पर ग्राम विशुनपुर भटवलिया अनुमानित आबादी 1200 स्थित है। उत्तर दिशा में लगभग 850 मीटर की दूरी पर ग्राम बतरौली बाजार अनुमानित आबादी लगभग 1000 स्थित है। दक्षिण दिशा में लगभग 900 मीटर की दूरी पर ग्राम जमुनिया, अनुमानित आबादी लगभग 500 स्थित है। उक्त से स्पष्ट है कि ईट भट्टे का स्थल उ०प्रा० ईट भट्टा (स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 के अनुरूप नहीं है।

यह कि ईट भट्टे को राज्य बोर्ड से स्थापनार्थ एवं संचालन हेतु सहमति निर्गत नहीं किया गया है। बोर्ड से सहमति प्राप्त किये बिना ईट भट्टे की स्थापना किया जाना वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के आशापक प्राविधानों का उल्लंघन है।

यह कि उक्त कारण बताओ नोटिस के अनुक्रम में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर के पत्र दिनांक 20.08.2025 द्वारा कारण बताओ नोटिस की पुष्टि करते हुए बन्दी आदेश जारी किये

GOVT. OF U.P.  
SECRETARY  
AIR & WATER  
KUSHINAGAR  
27.07.2025

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
 UTTAR PRADESH POLLUTION CONTROL BOARD  
 T.C./12V, Vibhuti Khand, Gomti Nagar, Lucknow – 226010  
 Phone: 2720031, 2720020 Fax: 0522-2720764  
 Email: info@uppcb.in • Web Site: www.uppcb.in

संदर्भ संख्या: 1133198/वृत्त -6/ईट भतरा -865/बन्दी आदेश/15

सेवा में,

मैसर्स श्री राम सिंह एच०यू०एफ०,

ग्राम सिघाहा, पो०-कुबेरस्थान, तहसील-कसया,

जनपद-कुशीनगर (भू०-7408361518)

यह कि मैसर्स श्री राम सिंह एच०यू०एफ०, ग्राम सिघाहा, पो०-कुबेरस्थान, तहसील-कसया, जनपद-कुशीनगर जिसे आगे उद्योग कहा जायेगा, कच्चे माल के रूप में बालू, मिट्टी एवं पानी का प्रयोग कर 30,000 ईट प्रतिदिन के उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर स्थापित है, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 2(क) के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि उद्योग को बोर्ड मुख्यालय के पत्रांक सं०-पत्र 30908/वृत्त-6/ईट भट्टा-865/का 0ब 0नो0/गोरखपुर/2025 दिनांक 31.07.2025 के द्वारा कारण बताओ नोटिस पंजीकृत डाक के माध्यम से प्रेषित किया गया था तथा साथ ही साथ क्षेत्रीय कार्यालय, गोरखपुर द्वारा भी उक्त कारण बताओ नोटिस की प्रति ईट भट्टे को दिनांक 02.08.2024 को प्राप्त करा दिया गया था। किन्तु ईट भट्टे द्वारा कारण बताओ नोटिस के परिप्रेक्ष्य में राज्य बोर्ड को कोई उत्तर/प्रत्यावेदन उपलब्ध नहीं कराया गया है।

यह कि कारण बताओ नोटिस दिनांक 31.07.2025 के अनुपालन में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर द्वारा ईट भट्टे का स्थलीय निरीक्षण दिनांक 19.08.2025 को किया गया तथा निरीक्षण के समय ईट भट्टे का संचालन कार्य बन्द पाया गया।

यह कि राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर की उक्त आख्या अनुसार ईट भट्टे का जियो-कोऑर्डिनेट्स 27.071399 अक्षांश एवं 83.79246 देशान्तर है। ईट भट्टा स्थल के पूर्व दिशा में लगभग 1.1 किलोमीटर की दूरी पर ग्राम अमवा बुजुर्ग, अनुमानित आबादी लगभग 700 स्थित है। पश्चिम दिशा में लगभग 800 मीटर की दूरी पर ग्राम विशुनपुर भटवलिया, अनुमानित आबादी 1200 स्थित है। उत्तर दिशा में लगभग 850 मीटर की दूरी पर ग्राम बटरोली बाजार, अनुमानित आबादी लगभग 1000 स्थित है। दक्षिण दिशा में लगभग 900 मीटर की दूरी पर ग्राम जमुनिया, अनुमानित आबादी लगभग 500 स्थित है। उक्त से स्पष्ट है कि ईट भट्टे का स्थल उ०प्र० ईट भट्टा (स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 के अनुरूप नहीं है।

यह कि ईट भट्टे को राज्य बोर्ड से स्थापना एवं संचालन हेतु सहमति निर्गत नहीं किया गया है। बोर्ड से सहमति प्राप्त किये बिना ईट भट्टे की स्थापना किया जाना वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के प्रावधानों का उल्लंघन है।

यह कि उक्त कारण बताओ नोटिस के अनुपालन में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर के पत्र दिनांक 20.08.2025 द्वारा कारण बताओ नोटिस की पुष्टि करते हुए बन्दी आदेश जारी किये

जान को संस्तुत आख्या प्राप्त हुई है।

आएँ जन-स्वास्थ्य एवं व्यापक जन-हित में जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए आवश्यक है कि ईट भट्टे के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों एवं राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर की संस्तुति के दृष्टिगत उद्योग मेसर्स श्री राम सिंह एच०यू०एफ०, ग्राम सिंगहा, पो०-कुबेरस्थान, तहसील-कसया, जनपद-कुशीनगर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 (यथासशोधित) की धारा 31 ए के अन्तर्गत निम्न बन्दी आदेश जारी किया जाता है-

1. यह कि मेसर्स श्री राम सिंह एच०यू०एफ०, ग्राम सिंगहा, पो०-कुबेरस्थान, तहसील-कसया, जनपद-कुशीनगर के संचालन को तत्काल प्रभाव से बन्द किया जाता है।
2. यह कि सक्षम अधिकारियों से अपेक्षा की जाती है कि आपके ईट भट्टे मेसर्स श्री राम सिंह एच०यू०एफ०, ग्राम सिंगहा, पो०-कुबेरस्थान, तहसील-कसया, जनपद-कुशीनगर की खनन अनुज्ञा एवं स्थानीय लाइसेन्स को तत्काल प्रभाव से निरस्त करते हुए ईट भट्टे का मिलने वाली अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

Digitally signed by

Radhey Shyam

Date: 29-08-2025

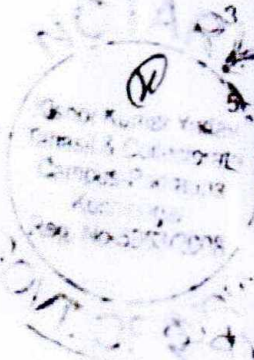
प्रभारी अभियन्ता,

प्रभारी, वृत्त-6

प्रतिलिपि:- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, कुशीनगर।
2. पुलिस अधीक्षक, कुशीनगर।
3. अपर मुख्य अधिकारी, जिला पंचायत, कुशीनगर।
4. जिला खनन अधिकारी, कुशीनगर।

5. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि जिला प्रशासन से समन्वय स्थापित कर उद्योग को निर्गत बन्दी आदेश का 03 कार्यदिवस में अनुपालन सुनिश्चित कराते हुए अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।



जिला प्रशासन से समन्वय स्थापित कर उद्योग को निर्गत बन्दी आदेश का 03 कार्यदिवस में अनुपालन सुनिश्चित कराते हुए अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

11/9/25

जाने की संस्तुति आख्या प्राप्त हुई है।

अतः जन-स्वास्थ्य एवं व्यापक जन-हित में जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए आवश्यक है कि ईट भट्टे के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों एवं राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर की संस्तुति के दृष्टिगत उद्योग मेसर्स श्री राम सिंह एच०यू०एफ०, ग्राम सिंहा, पो०-कुबेरस्थान, तहसील-कसया, जनपद-कुशीनगर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 (यथासंशोधित) की धारा 31 ए के अन्तर्गत निम्न बन्दी आदेश जारी किया जाता है—

1. यह कि मेसर्स श्री राम सिंह एच०यू०एफ०, ग्राम सिंहा, पो०-कुबेरस्थान, तहसील-कसया, जनपद-कुशीनगर के संचालन को तत्काल प्रभाव से बन्द किया जाता है।
2. यह कि सक्षम अधिकारियों से अपेक्षा की जाती है कि आपके ईट भट्टे मेसर्स श्री राम सिंह एच०यू०एफ०, ग्राम सिंहा, पो०-कुबेरस्थान, तहसील-कसया, जनपद-कुशीनगर की खनन अनुज्ञा एवं स्थानीय लाइसेंस को तत्काल प्रभाव से निरस्त करते हुए ईट भट्टे को मिलने वाली अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

Digitally signed by

Radhey Shyam

Date: 29-08-2025

**[पद अस्पष्ट] अभियन्ता,**

प्रभारी, वृत्त-6

प्रतिलिपि:- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, कुशीनगर।
2. पुलिस अधीक्षक, कुशीनगर।
3. अपर मुख्य अधिकारी, जिला पंचायत, कुशीनगर।
4. जिला खनन अधिकारी, कुशीनगर।
5. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि जिला प्रशासन से समन्वय स्थापित कर उद्योग को निर्गत बन्दी आदेश का 03 कार्यदिवस में अनुपालन सुनिश्चित कराते हुए अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

**[नीचे हस्तलिखित/सील अस्पष्ट]**

दिनांक: 11/9/25